

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(Crl.) No(s). 7503-7504/2021

(Arising out of impugned final judgment and order dated 22-10-2020 in CRLA No. 1575/2012 22-10-2020 in CRLA No. 1594/2012 passed by the High Court of Judicature at Allahabad)

DINESH CHANDRA

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION (CBI)

Respondent(s)

(FOR ADMISSION and I.R. and IA No.126309/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.126311/2021-EXEMPTION FROM FILING O.T.)

Date : 20-10-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. R.K. Dash, Sr. Adv.
Mr. Amit Sharma, AOR
Mr. Dipesh sinha, Adv.
Ms. Pallavi Barua, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Let the matter be listed along with Criminal Appeal Nos.
881-882/2021.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)